

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No.1414 of 2019

IN THE MATTER OF:

Committee of Creditors of Asian Colour Coated Ispat Ltd.Appellant

Vs.

**Shri K.K. Bassi,
Resolution Professional of Asian Colour
Coated Ispat Ltd. & Ors.**

.....Respondents

Present :

**For Appellant: Mr. Ankur Mittal, Ms. Meera Murali, Ms. Jasveen
Kaur, Advocates**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate for R-1
Mr. Savar Mahajan, Ms. Mohana, Advocates for R-1
Mr. Abhinav Vasisht, Sr. Advocate with Mr. S.Biswal,
Ms. Ruchi Choudhary, Advocates for R-2**

O R D E R

09.12.2019 - The Appellant has challenged the order dated 2nd December, 2019 passed by the Adjudicating Authority ('National Company Law Tribunal') Principal Bench, New Delhi which reads as follows: -

“Although the matter is part heard the same may be heard by any available Bench.

List on 08.01.2020.”

Having heard learned counsel for the Appellant and Respondents, we are not inclined to interfere with the impugned order. However, we accept that the Adjudicating Authority will deliberate the issue on 8th January, 2020 when the

....contd.

matter is fixed and dispose of the matter expeditiously which is pending since long.

The appeal stands disposed of. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

ss/sk

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